

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1091  
ANSWERED ON:09.03.2005  
LAW TO REGULATE ART CLINICS  
Bishnoi Shri Kuldeep

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether there is any law to regulate the functioning of Assisted Reproductive Technology (ART) clinics;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by the Government to check unethical practices by ART clinics regarding procuring, storing, selling and indiscriminate issuing of donor ova or donor sperm or donor embryo?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE ( SMT. PANABAKA LAKSHMI)

(a),(b) & (c): Currently, there is no Central Legislation to regulate the functioning of Assisted Reproductive Technology (ART) clinics. State Governments are the appropriate authority for enacting such laws since public health is a State subject as per State List in the Seventh Schedule of the Constitution.

(d) Indian Council of Medical Research (ICMR) has prepared Guidelines for Accreditation, Supervision and Regulation of ART Clinics in India, after detailed discussions and debate by expert groups of the ICMR and the National Academy of Medical Sciences and then by practitioners of ART and the general public. Guidelines have been examined by the Directorate General of Health Services and is under active consideration of the Ministry. These Guidelines make detailed provisions for regulating the functioning of ART Clinics.